

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 1580 of 2020

in

Company Appeal(AT) No. 345 of 2019

IN THE MATTER OF:

Mr. Chalasani Venkateswara Rao & Ors.

...Appellants

Vs

M/s United Telecoms Ltd. & Ors.

....Respondents

Present:

**For Appellants: Mr. Abhijeet Sinha and Mr. Naman Jhabakh,
Advocates**

**For Respondents: Mr. Pawan R. Upadhyay and Mr. Ratik Sharma
Advocates for Respondent No. 1**

**Mr. Ramji Srinivasan, Ms. Lekha Vishwanath and
Mr. Satyavikram, Advocates for Respondent Nos.
2 to 5.**

**Mr. K.S. Ravichandran, Advocate for Respondent
No. 10.**

ORDER
(Through Virtual Mode)

20.07.2020 Heard the Learned Counsel for the Appellants. Mr. Pawan R. Upadhyay, the Learned Counsel takes Notice for the 1st Respondent. Mr. Ramji Srinivasan, the Learned Counsel along with Ms. Lekha Vishwanath and Mr. Satyvikram the Learned Advocates, takes Notice on behalf of Respondent Nos. 2 to 5. For Respondent No. 10, Mr. K.S. Ravichandran the Learned Counsel takes Notice.

In respect of other Respondents, Let Notices be issued by Speed Post returnable by ten days' time. Requisites along with process fee, if not filed, be filed by 22.07.2020. If the Appellants provide the e-mail address of rest of the Respondents, Let notices be also issued through e-mail.

For filing of Replies by other Respondents, who entered appearances, ten days' time is granted. For filing of Rejoinder, if any, by the Appellants, three days' time, thereafter, is granted.

Registry is directed to List the matter on **6th August, 2020** under same caption.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(Alok Srivastava)
Member(Technical)

Akc/Nn